

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1273 of 2019

IN THE MATTER OF:

Sh. Bijay Pratap Singh

...Appellant

Vs

Unimax International & Anr.

....Respondents

Present:

For Appellant: Mr. R.P. Singh and Mr. Shivam Tyagi, Advocates.

For Respondents: Mr. Shobhit Tibrewala, Advocate for Respondent No. 1

Mr. Abhijeet Sinha and Ms. Srishti Badhwar, Advocates for Respondent No. 2

Mr. Niladree Chatterjee and Mr. Nilanjan Chatterjee, Advocates for Intervenors-Flat buyers.

ORDER

16.03.2020 It is represented on behalf of the Resolution Professional that the Appellant had not handed over all the records to the Resolution Professional except a copy of the Balance Sheet in respect of the year 2018-19 although repeated opportunities were provided to the Appellant. Although this aspect is disputed on the side of Appellant, this Tribunal opines that the main matter is to be heard on merits and hence fixes the date of hearing on **07th April, 2020** under the caption 'For Orders'.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)